

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.10077 of 2019

(Arising Out of OIA-KCH-EXCUS-000-APP-154-155-2018-19 dated 12/10/2018 Passed By Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-Rajkot(Appeal))

Agency & Cargo Care Ltd

Plot No. 335, Ward 12/B, Gandhidham,
Kutch, Gujarat

.....Appellant

VERSUS

C.C.E.-Kutch (gandhidham)

Central Excise & Service Tax Commissionerate,
Central Excise Bhavan Plot No. 82, Sector 8, Gandhidham(Kutch)
Gandhidham(Kutch), Gujarat

.....Respondent

APPEARANCE:

Shri R.C Prasad, Consultant for the Appellant
Shri R.P Parekh, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL

Final Order No. A/ 12446 /2021

DATE OF HEARING: 14.10.2021
DATE OF DECISION: 14.10.2021

RAJU

Learned Consultant, Shri R.C Prasad pointed out that they have approached revenue under SVLDR Scheme and they have obtained the SVLDR-4 Certificate. Since the matter has been settled under SVLDR scheme. The appeal is disposed of as deemed withdrawn.

(Dictated and pronounced in the open court)

**(Raju)
Member (Technical)**